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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 78/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017**

Name of the Company: Kalol Nagrik Sahakari Bank Ltd.
V/s.
Shakti Nutraceuticals Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rasesh Parikh	Advocate	Petitioner	<u>Rasesh</u>
2.				

ORDER

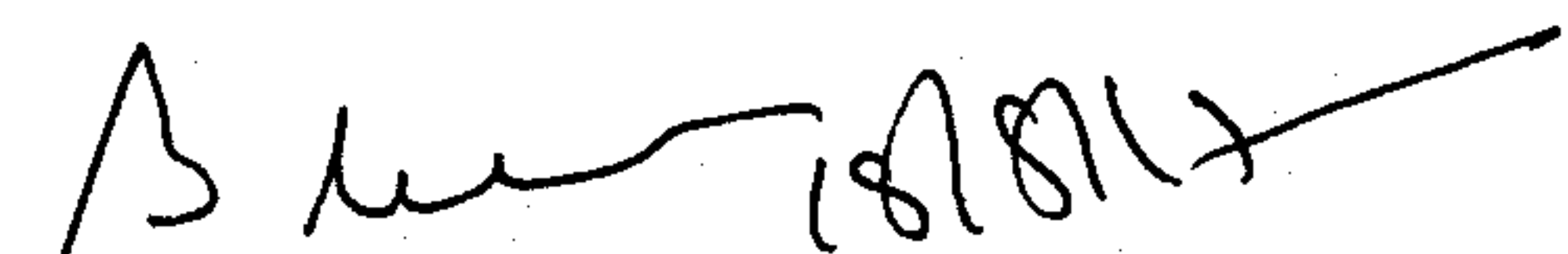
Learned Advocate Mr. Rasesh Parikh present for Financial Creditor/ Applicant.
None present for Respondent.

Proof of dispatch informing the date of hearing on Respondent filed.

Applicant also filed email notice sent to respondent.

It appears that email notice sent only on 17.08.2017.

List the matter on 22.08.2017 for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 18th day of August, 2017.